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KARTIK CHANDRA SINGH - Vrs. – D/O POST

Admission Sl. No. 8

O.A. No. 742 of 2013

Order dated 23.12.2016

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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None appears for the applicant.

2. This matter was filed on 30.10.2013 and after several listings ultimately the following orders were passed on 6th December, 2016, which was also communicated to the applicant by the Registry:

“None for the applicant even after second pass over. I find that this O.A. was filed in the year 2013. For the first time, the matter had been listed before this Bench on 12.11.2013, when even after two pass overs none was present for the applicant. Therefore, the matter was directed to be listed as and when moved. As no steps were taken for listing of this matter for admission either by the applicant or by his Counsel, ultimately, the matter was listed before this Bench on 09.11.2016, on which date the following order was passed:-

“None appeared for the applicant when called. It reveals from the record that this O.A. filed on 30.10.2013 had been listed on 12.11.2013 for admission and even after the 2nd passed over, since nobody appeared for the applicant, the matter was directed to be listed as and when moved. Till date no steps have been taken by the applicant to list this matter. In order to afford one more opportunity, the matter is adjourned to 06.12.2016 for admission. It is made clear tht if on



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the date fixed, applicant is not represented, it would be presumed that he is no longer interested to pursue this matter and orders dismissing the O.A. for non-prosecution shall be passed.

Registry is directed to send a copy of this order to the applicant in the given address by Speed Post by 10.11.2016."

2. Today also none appeared for the applicant when called. Therefore, it seems that the applicant is no more interested in pursuing this matter and hence, the O.A. is liable to be dismissed on the ground of non-prosecution. However, sitting single, as I cannot dismiss the O.A. for non-prosecution, Registry is directed to list this matter under the heading "Admission" before the next available Division Bench".

3. In view of this, it is presumed that the applicant is no more interested to pursue this matter. Accordingly, this O.A. is dismissed on the ground of non-prosecution.

Accordingly, inform the parties.

Mr. S. Behera, Ld. SCGSC appearing for the Respondents is present and heard.


MEMBER (Admn.)


MEMBER (Judl.)